

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

PRINCIPAL BENCH

COMPANY APPEAL (AT) (Insolvency)No.991/2020

In the matter of:

Asset Reconstruction Company (I) Ltd Appellant

Vs

Uniworth Textiles Ltd Respondent

Present:

Mr. Abhirup Dasgupta, Mr Ishaan Duggal, Ms Bhawana Sharma, Advocates for appellant.

Mr. Narendra M Sharma, Mr. Abhishek Sharma, Mr. Pravesh Khyalia, Advocates for Respondent.

ORDER
(Virtual Mode)

18.02.2021- Learned counsel for the Respondent submits that the appellant counsel has not provided the copy of the complete Appeal Paper Book, therefore, he further seeks time to file reply affidavit. Appellant counsel undertakes to supply the complete Paper Book to Respondent counsel within two days. Reply affidavit be filed within three weeks and rejoinder, if any, within two weeks thereafter. List the matter on **5th April, 2021**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Kanthi Narahari)
Member (Technical)

Bm/kam